

DA

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
CCP No. 69 of 1994 in
O.A. No. 2391 of 1991

New Delhi, this the 16th day of August, 1994.

Hon'ble Mr Justice S.K.Dhaon, Acting Chairman.

Hon'ble Mr B.N.Dhoundiyal, Member(A)

H.K. Pathak
R/O Flat No. 32/B, L.I.G. Flats,
Katwaria Sarai Phase I,
Opposite Qutab Hotel,
New Delhi. Petitioner.

(through Mr B.B.Raval, Advocate).

vs.

1. Shri A.N. Shukla, Chairman,
Railway Board, Rail Bhawan,
New Delhi.

2. Shri G.K. Kanchan,
Divisional Railway Manager,
Northern Railway,
Government of India,
State Entry Road,
New Delhi.

.... Respondents.

(through Mr Q.P.Kshtriya, Advocate)

Order(Oral)

A reply-affidavit has been filed on behalf of the respondents. The material averments are these. In pursuance of the judgment dated 26.3.1993 a sum of Rs.24,582/- as interest has been paid to the petitioner. This interest was calculated till the date of payment. Now, nothing remains to be paid by the department to the petitioner. In view of these averments, the contempt petition does not survive any longer. It is accordingly dismissed. Notices issued are discharged. No costs.

B.N.Dhoundiyal
(B.N.Dhoundiyal)
Member(A)

/sds/

S.K.Dhaon
(S.K.Dhaon)
Acting Chairman.